

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 1

CA No. 86/2024  
And  
CP No. 13/Chd/Hry/2024

**IN THE MATTER OF:**

Anshika Mittal

...Petitioner

Vs.

Inayat Healthcare Private Limited

...Respondent

**Under Section:** 241(1), 242(4), CA 2013

**Order delivered on 18.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner And : Ms. Mandeep Gujral, Advocate  
Respondent in CA 86/2024 : Mr. Girish Madan, FCS

For the Respondent Nos. : Mr. Mast Ram Chechi, PCS  
1, 2 and 6 : Mr. Navrang Saini, PCS

For the Respondent No. 8 : Mr. Nahush Jain, Advocate  
Applicant in CA 86/2024

**ORDER**

**CA No. 86/2024**

The present application has been filed for deletion of the name of Respondent No. 8 from the array of parties. Heard. Issue notice of this application to the respondent. Ms. Mandeep Gujral, Advocate is ready to accept notice and seeks time to

file reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. List the matter on 17.05.2024.

**CP No. 13/Chd/Hry/2024**

Affidavit of service has been filed vide Diary No. 696/01 dated 04.04.2024. The same is taken on record. Similarly, replies have been filed on behalf of Respondent Nos. 1, 2 and 6 vide Diary No. 00696/3 dated 09.04.2024 and short reply on behalf of Respondent No. 8 vide Diary No. 00696/2 dated 16.04.2024. The same are also taken on record. None is present for the remaining respondents. Last opportunity is granted to the remaining respondents to file reply within two weeks with a copy in advance to the counsel opposite, failing which, ex-parte proceedings will be taken against them.

In the meantime, learned counsel for the petitioner/ financial creditor is directed to file rejoinder to the replies filed by Respondent Nos. 1, 2, 6 and 8 within two weeks with a copy in advance to the counsel opposite. Learned PCS for Respondent Nos. 1, 2 & 6 is directed to file an affidavit indicating the applicable provisions of Companies Act and its Articles of Association with regard to further issue of shares in case of private limited company. Let the same be done within two weeks with a copy in advance to the counsel opposite. List the matter on 17.05.2024 for arguments.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM